

घारा 19 की उपघारा (2) में संशोधन 2. बंगाल, आगरा और असम सिविल न्यायालय अधिनियम, 1887 की घारा-19 की उपघारा (2) में-

“(2) शब्द ‘पच्चीस हजार’ के स्थान पर शब्द ‘एक लाख’ रख दिये जायेंगे।”

आज्ञा से,

यू० सी० ध्यानी,
सचिव।

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Bengal, Agra and Assam Civil Courts (Uttaranchal Amendment) Bill, 2005 (Uttaranchal Adhiniyam Sankhya 20 of 2005):

No. 560/Midhayee and Sansadiya Karya/2005
Dated Dehradun, September 26, 2005

NOTIFICATION

Miscellaneous

As passed by the Uttaranchal Legislative Assembly and assented to by the President on 06-06-2005.

THE BENGAL, AGRA AND ASSAM CIVIL COURTS (UTTARANCHAL AMENDMENT) ACT,
2005

(UTTARANCHAL ACT No. 20 OF 2005)

AN

ACT

further to amend the Bengal, Agra and Assam Civil Courts Act, 1887 in its application to Uttaranchal.

It is HEREBY enacted in the Fifty-fifth year of the Republic of India as follows :-

Short title,
Extent and
Commence-
ment

Amendment
of sub-
section (2)
of section
19

1. (1) This Act may be called The Bengal, Agra and Assam Civil Courts (Uttaranchal Amendment) Act, 2005.

(2) It shall extend to the whole of Uttaranchal.

(3) It shall come into force on such date as the State Government may, by notification, appoint in this behalf.

2. In sub-section (2) of section 19 of the Bengal, Agra and Assam Civil Courts Act, 1887--

“(2) Words ‘one lac’ for the words ‘twentyfive thousand’ shall be substituted.”

By Order,

U. C. DHYANI,
Sachiv.